

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**(Legal Division)**

**Weekly Hearing Schedule for the month of May, 2020 (26.5.2020 to 29.5.2020)  
(through Video Conferencing on VIDYO Desktop)**

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
26.5.2020 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	439/MP/2019	JSWHEL	Petition under Section 79 (1) of the Electricity Act, 2003 seeking clarification of order dated 12.2.2019 in Petition No. 205/MP/2018 (On admission).
	2.	452/MP/2019	NLCIL	Petition seeking approval for Lignite Transfer Price for the period 1.4.2014 to 31.3.2019 on account of truing up in respect of NLC Mines as per MoC guidelines. (On admission)
	3.	453/MP/2019	SIPATTL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Transmission Service Agreement dated 24.6.2015 entered into between the Petitioner and the Respondents seeking Change in Law compensation. (On admission)
	4.	466/MP/2019	SPPL	Petition under Section 79 (1) (k) of Electricity Act, 2003 and Regulation 2(1)(d) read with Regulation 27 and 111 of CERC (Conduct of Business Regulations), 1999 for issuance of Renewable Energy Certificates and to further direct the Respondent to issue the Certificates due to the Petitioner (On admission)
	5.	468/MP/2019	MRPL	Petition for (i) approval of Change in Law and (ii) consequential relief to compensate for the increase in capital cost due to introduction of the Central Goods and Services Tax Act, 2017, the Integrated Goods and Services Tax Act, 2017 and the State Goods and Services Tax Acts enacted by respective States, in terms of Article 17 of the power purchase agreement dated 17.4.2017 between Mahindra Renewables Private Limited and M.P. Power Management Company Limited and power purchase agreement dated 17.4.2017 between Mahindra Renewables Private Limited and Delhi Metro Rail Corporation. (On admission)
	6.	333/MP/2019	PMNTL	Petition for allowing time over-run and cost overrun and approval of increase in tariff adopted for Nagapattinam Salem Madhugiri Transmission System on account of force majeure and Change in Law events. (On admission)
	7.	264/MP/2020	PPTL	Petition for providing relief under Change in Law, Article 12.2 of Transmission Service Agreement, for Transmission System associated with Gadawara Super Thermal Power Station (2 x 800 MW) of NTPC (Part-B) (On admission)
	8.	265/MP/2020	PWTL	Petition for providing relief under Change in Law, Article 12.2 of Transmission Service Agreement for Transmission System associated with Gadawara Super Thermal Power Station (2 x 800 MW) of NTPC (Part-A) (On admission)
	9.	113/MP/2020	KSK	Petition under Section 79 (1) (c) & (f) of the Electricity Act, 2003 read with provisions of the CERC (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020 to set aside the bill dated 1.1.2020 of the Central Transmission Utility (PGCIL) towards transmission charges (POC and HVDC charges) as well as the notice for Regulation of Power Supply dated 3.1.2020.
28.5.2020 Thursday At 10.30 A.M. Miscellaneous	1.	250/MP/2019 ( part Heard)	GVVNL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 for recall of the order dated 12.4.2019 in Petition No. 374/MP/2018 granting approval to the Supplementary Agreements (two)

Petition				dated 5.12.2018.
	2.	275/MP/2019 alongwith I.A.No.9/2020	AP(M)L	Petition pursuant to the directions of the Hon'ble Supreme Court vide order dated 2.7.2019 in Civil Appeal No. 11133 of 2011 and applicable provisions of the Electricity Act, 2003 including Sections 62 and 79(1)(b)[Interlocutory application moved by GUVNL for directions] .
29.5.2020 Friday At 10.30 A.M. Miscellaneous Petition	1.	I.A.No.33/2020 in Petition No. 214/MP/2019	TPTCL	Interlocutory application for impleadment and interim direction in petition under Section 79(1) (c) and (1)(f) of the Electricity Act, 2003 read with Regulation 32 of the CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 impugning the wrongful rejection of open access.
	2.	375/MP/2019	NLDC	Petition under sub-section (4) of Section 28 of Electricity Act 2003 and Regulation 10 of the Central Electricity Regulatory Commission (Fee and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for determining the NLDC charges for the control period 1.4.2019-31.3.2024.
	3.	430/MP/2019	NLDC	Petition for truing up under Regulation 8 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations 2015 for truing up of NLDC fees and charges for control period 2014-19.
	4.	68/MP/2020	NLDC	Petition for approval of Performance Linked Incentive for NLDC for the financial year 2018-19 with reference to NLDC charges for the control period 1.4.2014 to 31.3.2019.
	5.	376/MP/2019	NERLDC	Petition under sub-section (4) of Section 28 of Electricity Act 2003 and Regulation 10 of the Central Electricity Regulatory Commission (Fee and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for determining the NERLDC charges for the control period 1.4.2019-31.3.2024.
	6.	433/MP/2019	NERLDC	Petition for truing up under Regulation 8 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations 2015 for truing up of NERLDC fees and charges for control period 2014-19.
	7.	186/MP/2020	NERLDC	Petition for approval of Performance Linked Incentive for NERLDC for the financial year 2018-19 with reference to NERLDC charges for the control period 1.4.2014 to 31.3.2019.
	8.	378/MP/2019	SRLDC	Petition under sub-section (4) of Section 28 of Electricity Act 2003 and Regulation 10 of the Central Electricity Regulatory Commission (Fee and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for determining the SRLDC charges for the control period 1.4.2019-31.3.2024.
	9.	437/MP/2019	SRLDC	Petition for truing up under Regulation 8 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations 2015 for truing up of SRLDC fees and charges for the control period 2014-19.
	10.	184/MP/2020	SRLDC	Petition for approval of Performance Linked Incentive for SRLDC for the financial year 2018-19 with reference to SRLDC Charges for the control period 1.4.2014 to 31.3.2019.
	11.	399/MP/2019	ERLDC	Petition under sub-section (4) of Section 28 of Electricity Act 2003 and Regulation 10 of the Central Electricity Regulatory Commission (Fee and Charges

				of Regional Load Despatch Centre and other related matters) Regulations, 2019 for determining the ERLDC Charges for the control period 1.4.2019-31.3.2024.
	12.	435/MP/2019	ERLDC	Petition for truing up under Regulation 8 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations 2015 for truing up of ERLDC fees and charges for control period 2014-19.
	13.	159/MP/2020	ERLDC	Petition for approval of Performance Linked Incentive for ERLDC for the financial year 2018-19 with reference to ERLDC Charges for the control period 1.4.2014 to 31.3.2019.

**Note: Guidelines for conducting e-hearing are available on the Commission`s website.**

**By order of the Commission**

**Sd/-**

**T.D.Pant**

**Dy.Chief ( Legal)**

**27.5.2020**